

The Orissa Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 913 CUTTACK, FRIDAY, MAY 9, 2008 / BAISAKHA 19, 1930

LAW DEPARTMENT

NOTIFICATION

The 7th May 2008

S. R. O. No. 224/2008— In exercise of the powers conferred by the proviso to Article 309, read with Articles 233, 234 and 235 of the Constitution of India, the Governor of Orissa after consultation with Orissa Public Service Commission and the High Court of Orissa hereby makes the following rules to amend the Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007, namely :—

1. (1) These rules may be called the Orissa Superior Judicial Service and the Orissa Judicial Service (Amendment) Rules, 2008.

(2) They shall be deemed to have come into force on the 23rd August 2007.

2. In the Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007 (hereinafter referred to as the said rules), in Part-V, in Rule 15 excluding the marginal heading thereof:—

(a) for the word "two" appearing therein, the word "three" shall be substituted ; and

(b) after the expression "viz", the following words and comma shall be inserted, namely :—
" Preliminary Written Examination, Main",

3. In the said rules, in Rule 20 excluding the marginal heading thereof, after the words "Prescribed for the", the word "main" shall be inserted.

4. In the said rules, in Rule 21, in clause (a), after the words " at any" the words "Preliminary Written Examination or Main" shall be inserted.

5. In the said rules, in Rule 22 excluding the marginal heading thereof, after the words "to appear at", the words " The Preliminary Written Examination or Main" shall be inserted.

6. In the said rules, for Rule 23 including the marginal heading, the following shall be substituted, namely:—

" 23. Intimation for appearing at the preliminary written examination or main written examination or interview:— The certificate of admission issued by the Commission under Rule 22 shall specify the date, time and venue of the preliminary written examination or the main written examination or the interview, as the case may be, and the candidates so intimated shall present themselves on the appointed date and at the time and place at their own expenses."

7. In the said rules, after Rule 23, the following rule shall be inserted, namely:—

" 23-A. **Determination of number of candidates for main written examination:**—The Commission shall call the candidates for main written examination who have secured not less than thirty-five per centum of marks in case of Scheduled Caste and Scheduled Tribe candidates and forty per centum of marks in case of others in the Preliminary Written Examination".

8. In the said rules, in Rule 24, for the words "Written Examination", the words "Main Written Examination" shall be substituted.

9. In the said rules, in Rule 26, for the words "Written Test" and "Written Examination", wherever they occur, the words "Main Written Examination" shall be substituted.

10. In the said rules, in Part B, in Appendix-A, for the words and figure "of 50 of Marks" and "Less than 45" the words and figures "of 50 per centum of marks" and "less than 45 per centum of marks" shall respectively, be substituted.

11. In the said rules, in Appendix - 'D',—

(a) before the first Para. of the opening portion and below the words and brackets "(Recruitment of Civil Judges)" the following Paras. shall be inserted, namely:—

"I. The Preliminary written examination shall be of one paper carrying 100 marks with duration of one and half hours of examination with objective type questions of multiple choice (100 questions of one mark each) on the following subjects and the answer sheets may be scrutinized by Computer if possible.

Preliminary Written Examination:

- (a) Constitution of India
- (b) Code of Civil Procedure
- (c) Code of Criminal Procedure
- (d) Evidence Act
- (e) Indian Penal Code
- (f) Limitation Act
- (g) Transfer of Property Act
- (h) Contract Act
- (i) Law of Succession (Indian Succession Act and Hindu Succession Act)
- (j) Specific Relief Act."

(b) The existing first Para. of the opening portion shall be numbered as "II"; and

(c) The words "Written Examination" wherever appear in Para. II as so renumbered shall, respectively, be substituted by the words "Main Written Examination".

[No. 5488—VJ-6/2007-L.]

By order of the Governor

B. K. NAYAK

Principal Secretary to Government